

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-4118/2017**

**New Delhi this the 24<sup>th</sup> day of November, 2017**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)  
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Yashpal,  
Post – Conductor,  
Age-58, Group C, Deptt-DTC,  
B.No. 25474, P.T. No. 60437,  
S/o late Om Prakash Sharma,  
R/o H.No. B-75, Khajani Nagar,  
Gali No. 4, Johripur,  
Delhi 110094. ....

**Applicants**

(through Sh. Sumit Kr.)

**Versus**

1. Delhi Transport Corporation,  
Through the Chairman,  
DTC HQ, IP Estate, New Delhi.

2. The Depot Manager,  
Millennium Depot,  
Mahatma Gandhi Road,  
Sant Nagar, Sundar Nagar,  
New Delhi-110001.

3. The Depot Manager,  
Kalkaji Depot,  
Ma Anandmayee Marg,  
Poket D, Okhla Phase II,  
Okhla Industrial Area,  
New Delhi-110020.

...

**Respondents**

## **ORDER (ORAL)**

**Mrs. Jasmine Ahmed, Member (J)**

It is the contention of learned counsel for the applicant that the applicant has preferred an appeal vide letter dated 07.09.2017 which has not been decided by the respondents. At this juncture, we feel it necessary that the respondents shall first decide the appeal preferred by the applicant.

2. Accordingly, the respondents are directed to decide the appeal of the applicant within six weeks from the date of receipt of certified copy of this order. OA is accordingly disposed of. It is made clear that nothing has been commented on the merits of the case.

**(Uday Kumar Varma)**  
**Member (A)**

/ns/

**(Jasmine Ahmed)**  
**Member (J)**